

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.166/MP/2021

Subject : Petition under Sections 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 7 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for payment of compensation of de-gradation to the Petitioner.

Petitioner : NTPC Limited.

Respondent : Southern Regional Power Committee and 11 ors.

Date of Hearing : **15.7.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Sidhharth Joshi, Advocate, NTPC
Ms. Simran Saluja, Advocate, NTPC
Shri V.V. Siva Kumar, NTPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri B. Rajeswari, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Ms. R. Alamelu, TANGEDCO
Shri Ahaan Mohan, Advocate, Karnataka Discoms
Ms. Anusha Das J, SRPC

Record of Proceedings

The order in the present petition was reserved on 7.12.2021. However, the order could not be passed prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for hearing today, through video conferencing.

2. During the hearing, the learned counsel for the Petitioner and the learned counsel for Respondents submitted that since pleadings in the matter have been completed, the Commission may reserve its order. Accordingly, order in the petition was reserved on 'admissibility'.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

